

DIVISION BENCH

ITEM NO. 9

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CA No. 526/2023 IN CP (IB) No. 133/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	ASSET RECONSTRUCTION COMPANY (INDIA) LIMITED V/S SHAMKEN MULTIFAB LIMITED
UNDER SECTION	7 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Syed Fahim Ahmed, Adv. : *For the Applicant in CA No.526/2023*
- Sh. Abhishek Anand with : *For Respondent No.1/ Liquidator*
Sh. Amar Vivek & Sh. Abhinav Tyagi, Advs.
- Sh. Dinkar Singh Adv. : *For the Respondent No.-3*

ORDER

CA No. 526/2023

- 1.** In this application, let the notice be issued to the RP as well as to the Respondent No.1/Liquidator as well as to the Respondent No. 2. RP is no longer there.
- 2.** Let the complete copy of the paper book be supplied to the Ld. Counsel representing the Respondent No. 1 & 3 within a period of three days, who accept the notice, and therefore, waive service.
- 3.** Let the objections/ response to the present application be also filed within a period of five days thereafter.
- 4.** Let the matter to come up for further hearing on 30th November, 2023.

**-Sd-
(Ashish Verma)
Member (Technical)**

**-Sd-
(Praveen Gupta)
Member (Judicial)**

10th November, 2023

*Avaneesh Kumar Singh
(Stenographer)*